



**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH – PUNE**

Original Application No. 15/2023 (WZ)

**ALCHEMIST ASSET  
RECONSTRUCTION COMPANY  
LTD. ...Applicant**

V/s.

**GOA COASTAL ZONE  
MANAGEMENT AUTHORITY &  
Ors. ...Respondents**

**AFFIDAVIT IN REPLY ON  
BEHALF OF RESPONDENT NO. 2.**

**MAY IT PLEASE THIS HON'BLE TRIBUNAL:-**

I, **MR. VIJAY GOKULDAS KOMARPANT**, son of Mr. Gokuldas Komarpant, major in age, Indian National, resident of Canacona – Goa, on behalf of Respondent No. 2 herein, do hereby on solemn affirmation state and submit as under:-

1. I say that I am served with the copy of the above Original Application filed by the Applicant herein purportedly under Sections 14 and 15, read with Section 18 of the National Green Tribunal Act, 2010 (hereinafter referred to as the **SAID ACT**) seeking inter alia reliefs more particularly stated in the prayer clause therein.

2. I say that I deny and dispute each and every allegation, averment and/or contention of the Applicant as set out in the above Original Application to the extent the same is inconsistent with the present Affidavit in Reply and state that anything which is not specifically denied shall not be deemed to be admitted for want of specific traverse.

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3. I dispute and deny the authenticity and veracity of the documents and photographs annexed to the said Appeal. I say that anything which is not specifically denied shall not be deemed to be admitted. I say that there was some delay on my part in filing the present Affidavit in Reply owing to the time and efforts taken in tracing the documents and obtaining information under the Right to Information Act from the local authorities.

4. I say that the above Original Application is verbose and consists of numerous unrelated and/or irrelevant statements/averments, which have absolutely no bearing and/or relevance to the dispute involved and therefore, I am filing the present Affidavit in Reply for the limited purpose of dealing with only those few facts and circumstances which actually have a

bearing on the dispute at hand and which allegations/averments are specifically levelled against this Respondent.

5. I am constrained to file my Affidavit in Reply in such a manner owing to the verbose pleadings set out by the Applicant herein and therefore, I reserve the right to file a further detailed reply if called upon to do so and/or if deemed necessary at a later stage.

6. I say that it appears from the pleadings of the Applicant herein that the principal challenge raised by the Applicant is to the works undertaken pursuant to the Approvals dated 04.04.2017. Effectively, by way of the above application, the Applicant herein is challenging the Approvals dated 04.04.2017,



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which were granted in favour of Respondent Nos. 3 and 4 in the year 2017.

7. At the outset, the application purportedly filed under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010 is not maintainable in law and particularly in the facts & circumstances averred in the application.



8. I say that the application under response is misconceived and is barred by existing law and particularly, the provisions of the National Green Tribunal Act and the CRZ Notification in force.

9. I say that the application is clearly barred by law of limitation in as much as it assails the permissions granted by the Respondent No. 1 in the year 2017. Even otherwise, it is apparent

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from the pleadings and material on record that the application under response is barred by limitation and the same is not filed within the time period stipulated under law.

10. I say that the Applicant herein has concocted a cause of action surreptitiously to wriggle out of law of limitation. Such attempts on the part of the Applicant are required to be deprecated at this very threshold. Evidently, the Applicant herein, by deploying subterfuge, has camouflaged a cause of action which is evidently tailored to defeat the law of limitation.

11. I say that considering the nature of the substance of challenge, it was incumbent upon the Applicant to challenge the Approvals dated



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04.04.2017 under Section 16 (g) of the NGT Act, 2010.

12. In terms of Section 16 (g) of the NGT Act, any person aggrieved by the direction issued under Section 5 of the Environment (Protection) Act, 1986, may, within a period of 30 days from the order or direction, prefer an Appeal to the Tribunal. The said period of 30 days expired on 04.05.2017. Therefore, the principal remedy in respect of the subject works is barred under the NGT Act.

13. In view of the remedy under Section 16 being barred, there is no question of entertaining an application under Section 14 of the NGT Act. On this count alone, the application is liable to be dismissed.



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14. I say that the application is purported to be filed under Sections 14 and 15 of the National Green Tribunal Act, 2010, which provisions of law are mutually exclusive and operates in different and exclusive domains. Therefore, an application under Sections 14 and 15 of the National Green Tribunal Act, 2010 would not be tenable in law in the manner filed.



15. I say that the application under response is clearly not maintainable in as much as the permissions granted by the Respondent No. 1 cannot be set aside and/or questioned in original proceedings.

16. I say that the permissions for reconstruction granted by the Respondent No. 1 on 04.04.2017, evidently, were in public

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domain and members of general public had notice of the same for over last five years. In view thereof, any assail to such permissions, which have been already acted upon, would be untenable in law.



17. I say that the above application is based on distorted and misleading facts. I say that the above application smacks of malafides and is a glaring example of abuse of process of law.

18. I say that the material on record clearly demonstrates that the Applicant herein seeks to exploit this Hon'ble Tribunal for redressal of his purported civil rights.

19. I say that the above application does not deserve any indulgence of this Hon'ble Tribunal in as much as the same is filed with a

malafide intent and for collateral purposes. On this count alone, the above application is liable to be dismissed with costs.

20. I say that the Applicant herein has instituted the present proceedings against this Respondent with malafide intent of coercing this Respondent into submitting to the settlement demands of the Applicant. It bears mentioning that instead of resorting to remedies under the law in respect of their civil claims, the Applicant herein is invoking the jurisdiction of this Hon'ble Tribunal by misrepresenting the facts and for collateral purposes.



21. I say that the Applicant has failed to substantiate any legal grounds under which the Impugned Permissions may be declared to be

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erroneous/perverse/bad in law. The Appellant is attempting to mislead this Hon'ble Tribunal by verbose, irrelevant and frivolous averments and grounds, which cannot be adjudicated upon by this Hon'ble Tribunal.



22. I say that upon perusal of the Memo of the above Application, it is clear that the Applicant herein is desperately seeking to indirectly enforce its purported claims over the landed property. The same is essentially a civil dispute which is beyond the purview of jurisdiction under Sections 14, 15 and 18 of the National Green Tribunal Act. On this count as well, the above Application is liable to be dismissed in toto.

23. I say that the material available in public domain indicates that there are cases of loan



fraud pending against the promoters of the Applicant. Furthermore, I have learnt that the Duggal Projects Development Company Pvt. Ltd. (DPDCPL) has addressed an email dated 09.07.2022 to various authorities including the Mamlatdar, the Sub-Divisional Magistrate, GCZMA, Village Panchayat, etc. informing said authorities about the illegal, malicious, fraudulent CIRP/IBC proceedings initiated by the Applicant herein and has further requested the said authorities to keep *sine-die* all the mutation cases involving DPDCPL.



24. I say that in support of my case, I shall rely upon the following documents, which documents are relevant to the matter at hand:-
- i. Form I & XIV of property bearing Sy. No. 100/10 of Village Agonda Taluka Canacona.

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- ii. Photograph depicting the completion of the Industry Registration Process.
- iii. House Tax Receipt dated 15.04.1989 issued by the Village Panchayat of Agonda.
- iv. House Tax Receipt dated 08.10.1999 issued by the Village Panchayat of Agonda.
- v. Replies dated 10.07.2023 bearing Ref. Nos. VPA/CAN/2023-24/406 and VPA/CAN/2023-24/407 issued by the Office of the Village Panchayat of Agonda, Canacona thereby furnishing the following documents:-

a) Certified Copy of the N.O.C. dated 30.03.1985 bearing No.

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VPA/CAN/1984/85/146 issued by  
the Village Panchayat of Agonda,  
Canacona.

b) Certified copy of the N.O.C. dated  
09.05.1984 bearing No.  
VPA/CAN/1984-85/23 issued by the  
Village Panchayat of Agonda,  
Canacona.

c) Certified Copy of the N.O.C. dated  
17.01.1991 bearing No.  
VPA/CAN/1990-91/228 issued by  
the Village Panchayat of Agonda,  
Canacona

Annexed hereto and marked as **ANNEXURE A-1 (COLLY)** are copies of the Documents enlisted at Sr. Nos. i to vi above.

25. I say that the documents referred to above would demonstrate that House Nos. 438 and



439 existed much prior to the year 1991 and therefore, the same are beyond the rigours and/or purview of the CRZ Notification which came in force only in February, 1991. I say that the third structure as referred to in the Report is already dismantled.



26. I say that the documents referred to above demonstrate that House Nos: 438 and 439 existed much prior to the year 1991 and that the plinth of the said Houses has remained unchanged over the years. I say that due to vagaries of weather and time, the structures required time to time repairs and renovation, which were carried out by its occupiers/owners.

27. I say that the Approvals/Permissions dated 04.04.2017 granted by the Respondent

No. 1 in favour of the Respondent No. 3 are consistent with the mandate of law.

28. I say that the said structures are not causing any harm to the ecological balance and/or do not affect the environment.

29. I deny that I have encroached and/or have illegally erected and/or am illegally running commercial operations and/or that the structures and/or activities are in blatant violation of CRZ Regulation in force as alleged. I deny that the Respondent No. 2 and the Respondent No. 4, in connivance/collusion with me, have illegally constructed multiple illegal structures as alleged.

30. I deny that the Applicant herein, in the month of June, 2022, noticed huge structure on



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beachfront side as alleged. I deny that the structures belonging to me have encroached upon a portion of the beach by construction of permanent cemented and tiled platforms and/or steps as alleged. I say that no portion of the beach area has been encroached upon by me and/or any other persons claiming under me. I crave leave to refer and rely upon the survey report of the private Surveyor in the course of the proceedings. At this stage, suffice to say that apart making bald statement of encroachment into the beach portion, the Applicant herein has not brought on record any cogent and/or convincing evidence to demonstrate the same.



31. I say that the permissions and licenses relied upon by the Applicant are misconstrued. I say that the impugned permissions pertained

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only to a portion of existing structure and re-construction work was carried out in terms of the permissions granted by concerned authorities.

32. I say that I approached Respondent No. 1 with the assistance of Respondent No. 2 herein and obtained all permissions as per the existing law. I say that the permissions from Respondent No. 1 were granted upon site inspection and satisfaction of expert bodies.



33. I deny that whilst re-construction of the existing structure, there was any cutting of sand dunes or land filling or felling of any natural vegetation as alleged. I deny that due to re-construction as per permissions, there was any soil erosion or pollution and disturbances of ecological balance as alleged.

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I deny that Respondent No. 1 failed to ascertain the existence of the structure before the grant of permissions as alleged. I deny that the permissions granted by Respondent No. 1 are a product of fraud as alleged. I deny that there was any suppression of facts by me whilst applying for permission in dispute as alleged. As per the CZMP notified for the State of Goa, the property in dispute does not have any sand dunes and therefore, the allegations about sand dune cutting are highly misplaced and are a figment of fertile imagination. Annexed herewith and marked as **ANNEXURE A-2** is the copy of the CZMP extract notified for the State of Goa.



34. I deny that I have violated any conditions as stipulated in the permissions granted by Respondent No. 1 as alleged. That the structure

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is neither sold and/or transferred to any third party. I say that the Deed of Lease executed in favour of Respondent No. 2, in no manner, violates the terms of the permission granted by Respondent No. 1.

35. I say that reliance on the report titled "Carrying Capacity of Beaches of for providing shacks and other Temporary Seasonal Structures in Private Areas" is misconceived. At the outset, the Applicant herein has not produced the said report and has suppressed the same. However, it is evident that the study undertaken by the National Centre for Sustainable Coastal Management and the conclusion arrived at therein did not apply to the pre-existing structures.



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36. I dispute and deny the authenticity and veracity of the documents and the photographs annexed to the said application. I say that the report dated 23.12.2022, relied upon by the Applicant does not depict the correct position in loco. I say that the contents of said report dated 23.12.2022 and conclusions drawn therein are disputed.



37. I deny that the Orders passed in Appeal No. 22 of 2022 and 23 of 2022 have much bearing on the present matter in hand. I deny that the existing structures deserve to be demolished and/or that the permissions granted by Respondent No. 1 deserve to be rejected forthwith.

38. I deny that this Respondent has constructed multiple illegal constructions,

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expansions, encroachment and is illegally conducting commercial operation of resort/hotel/restaurant known as "Dream Discovery Sea View Resort and Beach Café" as alleged.

39. I deny that the said property is a designated turtle nesting site as alleged. I deny that this Respondent has committed any violations, carried out any illegal construction and commercial operations in the said property as alleged and the Applicant is put to strict proof thereof. I deny that the Applicant herein was and continues to be aggrieved by the encroachment and purported illegal erection and commercial operations being run by unauthorized persons in the said property in blatant violation of CRZ Regulations in force as alleged and the Applicant is put to strict



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proof thereof. I deny that there was any encroachment and/or illegal erection of the structures as alleged by the Applicants. I deny that I illegally operate and conduct business in the said structures.



40. I deny that this Respondent has carried out any violations as alleged in the original Application and the Applicant is put to strict proof thereof. I deny that this Respondent is acting in collusion with Respondent Nos. 3 and 4 as alleged and the Applicant is put to strict proof thereof. I deny that the Respondents have illegally constructed multiple illegal structures and a hotel/resort in the name and style of "Dream Discovery Sea View Resort and Beach Café" as alleged and the Applicant is put to strict proof thereof. I say that the documents on record clearly establish that the structures

existing in loco are authorized structures, which existed much prior to the year 1991 and that all the works carried in loco are pursuant to the permissions granted by the Respondent No. 1 herein. The documents further reveal the nature of user of the structure existing in loco.

41. I deny the reliance placed upon the Sale Deed dated 28.06.1982 in the manner as pleaded by the Applicant and I shall rely upon the true and correct interpretation of the same.

42. I deny that there existed only one small structure in the said property as alleged and the Applicant is put to strict proof thereof. It is denied that Applicant herein, in the month of June, 2022, noticed a huge structure on the beachfront side as alleged. I deny that the concerned structures have encroached upon a



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portion of the beach by construction of permanent cemented and tiled platform and steps as alleged and the Applicant is put to strict proof thereof.

43. I deny that I have cut sand dunes and filled and levelled the land in the said property as alleged and the Applicant is put to strict proof thereof. I deny the conclusions and/or inferences drawn by the Applicant on the basis of reliance placed upon the Letters dated 04.04.2017 issued by the Respondent No. 1 in the manner as pleaded by the Applicant and I shall rely upon the true and correct interpretation thereof.

44. I deny that the concerned structures are huge structures and not small structures as alleged. I deny that there never existed any two



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structures in the said property as alleged and the Applicant is put to strict proof thereof. I deny that the Respondents herein have worked hand in glove and in a malafide manner as alleged and the Applicant is put to strict proof thereof.

45. I deny the reliance placed upon the Letter dated 08.06.2022 as pleaded by the Applicant and I shall rely upon the true and correct interpretation thereof. I deny that there is any collusion and/or complicity between this Respondent and the Respondent No. 1 as alleged and the Applicant is put to strict proof thereof. I say that such allegations of purported collusion are baseless and unconscionable. It is apparent from the conduct of the Applicant that the same is not unblemished and the Applicant clearly imputes motives unnecessarily and



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without foundation to enforce its purported civil rights.

46. I deny the reliance placed upon the Lease Deed dated 23.09.2020 in the manner pleaded by the Applicant and I shall rely upon the true and correct interpretation thereof. I deny that the aforesaid Lease Deed appears to be suspicious and smacks of malice as alleged and the Applicant is put to strict proof thereof.



47. I deny that this Respondent has suppressed any relevant material and/or information from Respondent No. 1 as alleged and the Applicant is put to strict proof thereof.

48. I deny that the concerned structures are within close proximity of the turtle nesting site on Agonda Beach and within less than 100 mts.

from the HTL as alleged and the Applicant is put to strict proof thereof. I deny that permission for reconstruction could be granted by Respondent No. 1 as alleged. I deny that permissions were availed by passing off an old structure as two separate structures as alleged and the Applicant is put to strict proof thereof. I deny that this Respondent has violated the Orders of the Hon'ble High Court as alleged, and the Applicant is put to strict proof thereof.



49. I deny that this Respondent has been making illegal and unlawful gains from the said property and/or concerned structures as alleged. I deny that the Respondents have violated the conditions of the approval permissions dated 04.04.2017 as alleged and the Applicant is put to strict proof thereof.

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50. I deny that the concerned structure could not measure more than 50 sq. mts. as alleged. I deny that the area and/or plinth of the concerned structure was extended from time to time without obtaining any permissions as alleged and the Applicant is put to strict proof thereof. I say that the records before this Hon'ble Tribunal demonstrate that the stand of the Applicant qua nature, use and size of the structure is completely misplaced. Panchayat records produced before this Hon'ble Tribunal substantiate the case set-up by this Respondent that the structures in dispute were pre-existing structures as of 1991.



51. I deny that on 01.11.2022, the Applicant received an email from a group of concerned citizens as alleged. Even otherwise, I shall rely upon the true and correct interpretation of the

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contents thereof. I say that the purported receipt of email is merely a ploy to concoct a plausible case and to wriggle out of the law of limitation.

52. I deny that this Respondent has illegally constructed permanent structures using steel fabrication and RCC and that this Respondent is illegally operating and running the business of full-fledged resort, beach café, etc. as alleged. I deny that said property lies extremely close to an ecologically sensitive area being designated turtle nesting site as alleged. I say that the works carried out in loco are compliant with the permissions issued by GCZMA and therefore, cannot be construed as illegal.



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53. I deny the reliance placed upon the Report titled 'Carrying Capacity of Beaches of for Providing Shacks & Other Temporary Seasonal Structures in Private Areas' in the manner pleaded by the Applicant and I shall rely upon the true and correct interpretation thereof. It is evident that the observations made in the said report do not apply to the pre-existing structures.



54. I say that the permissions dated 04.04.2017 have been issued in terms of the CRZ Notification – 2011. In terms of CRZ Notification, there is no restriction of whatsoever nature on the user of the structure post repairs or reconstruction. The subject property falls within CRZ-III and the restriction on user is contemplated on CRZ-II areas. I say that Condition (i) makes it clear

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that the provisions of CRZ Regulation, 2011 applies and should be complied with by this Respondent. I say that Condition (iv) is not applicable to the subject construction. The said condition is applicable only in the event the structure is regularized in terms of Regulation 6 (d). I say that Regulation 6 (d) is applicable only in respect of dwelling units of traditional coastal communities which do not have approval from the concerned authorities; and not in case of existing authorized structures which are approved for repairs or reconstruction. The restriction contemplated with regard to transfer and user is only in respect of such structures falling within the purview of Regulation 6 (d) and the said Condition (iv) is applicable only to such structures. I say that there are various conditions mentioned in the approvals and they



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have to be read as “subject to applicability” under the CRZ Regulation, 2011. It bears mentioning that the subject structures were always used for commercial purposes even prior to 19.02.1991 and therefore, there is no change of user on the part of this Respondent.



55. I deny that this Respondent has encroached on a portion of the beach by construction of permanent cemented and tiled platform and steps in CRZ-I area as alleged. I say that such allegations of the Applicants are false and frivolous.

56. I deny that this Respondent has constructed a mammoth structure by playing fraud on Respondent No. 1 and in the most high-handed manner as alleged.

57. I dispute and deny the authenticity and veracity of the documents and photographs annexed to the said application. That the photographs and documents provided are not of the present area in dispute.

58. I deny that said property lies within the No Development Zone as alleged. I deny that permissions were obtained by fraud as alleged. I deny that Respondent Nos. 3 and 4 have leased the concerned structures to this Respondent illegally as alleged. I deny that this Respondent has further constructed new structures in the said property as alleged. I deny that the concerned structure is illegal and is liable to be demolished as alleged and the Applicant is put to strict proof thereof.



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59. I dispute and deny the grounds raised by the Applicant for they are false and misleading. The grounds raised by the Applicants are unsustainable and untenable in law. It is submitted that the factual melee cited by the Applicant about purported illegal construction and about its entitlement are farce and frivolous.



60. I deny that the cause of action arose for the first time in June 2022 as alleged and the Applicant is put to strict proof thereof. I deny that the cause of action once again arose on 23.12.2022 upon receipt of the DGPS Aerial Survey Report as alleged and the Applicant is put to strict proof thereof. I deny that the cause of action is continuing as alleged. I deny that the above Application is filed within the period of limitation.

61. I deny that the Applicant has made out any case for the grant of any of the reliefs as prayed under the prayer clause of the above Application and therefore, the present Application is liable to be dismissed.

62. I say that the contents of the present Affidavit in Reply at Paragraph Nos. 1pt, 2, 3, 4pt, 5pt, 6,16pt, 17pt, 18pt, 19pt, 20pt, 21pt, 22pt, 23, 24, 25pt, 26, 27pt, 28, 29, 30, 31, 32, 33, 34, 35pt, 36, 37pt, 38, 39, 40, 41, 42, 43, 44, 45pt, 46, 47, 48pt, 49, 50, 51, 52pt, 53, 54pt, 55, 56, 57, 58, 59pt, 60pt and 61pt are true and correct to my personal knowledge and belief and that the contents of the present Affidavit in Reply at Paragraph Nos. 1pt, 4pt, 5pt, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16pt, 17pt, 18pt, 19pt, 20pt, 21pt, 22pt, 25pt, 27pt, 35pt,



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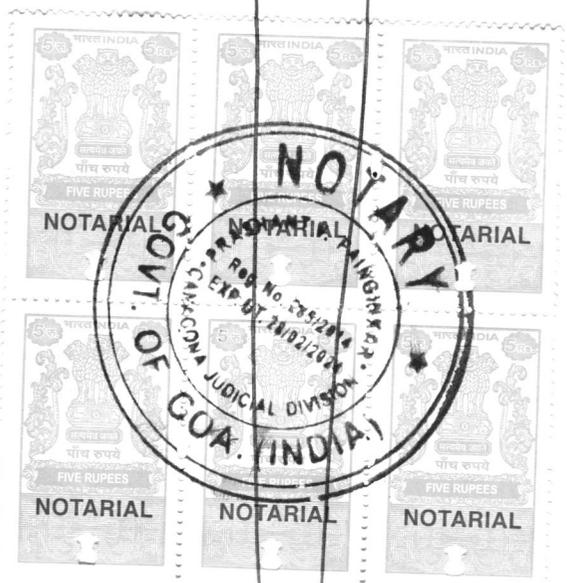
37pt, 45pt, 48pt 52pt, 54pt, 59pt, 60pt and 61pt  
are in the nature of legal submissions which I  
believe to be true and correct.

Solemnly affirmed at Canacona, Goa,

On this 20<sup>th</sup> day of month of July, 2023.



**DEPONENT**



Solemnly affirmed before me by  
Vijay C. Ramaswami  
who is identified before me by  
Idno. 486703007301  
who is personally known to me  
dated 20<sup>th</sup> day of July 2023

Reg. No. 2566/2023  
Prashant V. Paingankar  
Notary  
Canacona

## FORM I &amp; XIV

Date : 01/09/2016

Page 1 of 1

Taluka CANACONA

तालुका

Village Agonda

गांव

Name of the Field Val

शेताचे नांव

Survey No. 100

सर्वे नंबर

Sub Div. No. 10

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.52.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.52.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.01.00	0000.00.00	0000.01.00	0000.53.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Janki Devappa Dessai One			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
House belongs to: A: 1) Maria Fernandes One		

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
	-----Nil-----									

## End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Copy applied on \_\_\_\_\_  
 Copy ready on \_\_\_\_\_  
 Copy delivered on \_\_\_\_\_ 1/9/2016  
 Fees charge \_\_\_\_\_ 15/-  
 G.A.R. Rt. No. \_\_\_\_\_ 535/50  
 Date \_\_\_\_\_ 1/9/2016

Mamlatdar of Canacona Taluka  
 Canacona Goa  
 01/09/2016

Industry Registration completed successfully as user ID:  
H2023S9792407 and Temporary Password: 72540

INDUSTRY

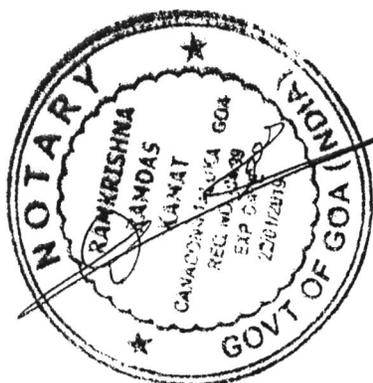
HOTELS/RESTAURANT  
/SHACKS

FABRICATION

RESIDENTIAL

WASTE  
AUTHORIZATIONS(BMW, HWM,  
PWM, MSW, Battery, E-Waste,  
Construction and Demolition  
Waste)

Registration For:



TRUE COPY

Form No. 4

RECEIPT

Receipt Book No. 118

No. 024

The Village Panchayat of Agarda

Received with thanks from Maria Fernandes - Wf

Rupees ( 850 ) eight and paise

on account of House Tax of house number 1138 for the year 1979-80, 1980 & 1981

Date 15/11/1981

Reference cash entry.

Book

Page No.



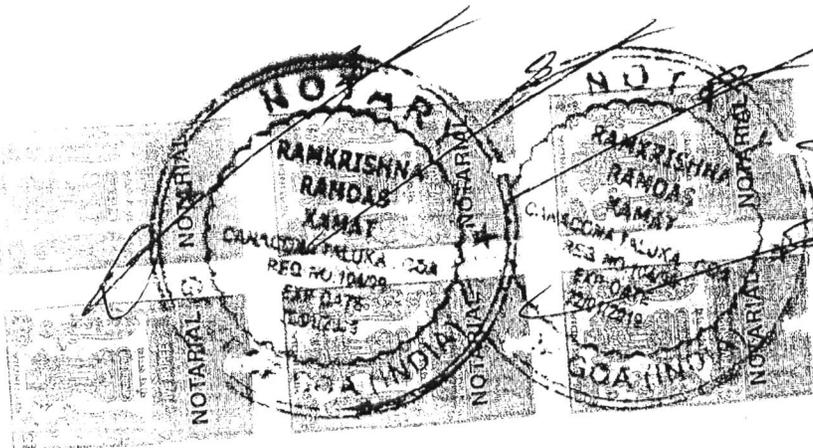
Signature & Designation of issuing officer (V.P. Secretary)

The seal of the fund shall be affixed to each Receipt before it is issued.

The carbon copy shall be retained and original issued.

IDENTIFIED TO BE TRUE COPY OF THE ORIGINAL

RAMKRISHNA R. KAMAT  
NOTARY  
CANACONA  
STATE OF GOA, INDIA  
REG. NO. 991  
DATE 20/08/2015





*1/10 COPY*

*Val - A Pramt*

Form No. 4  
**RECEIPT**



Receipt Book No. 228

The Village Panchayat V. P. Agonda

Received with thanks from Conceicao Fernandes

Rupees ( 35/- ) (Rupees Thirty five)

on account of House tax of house no 438 for the

Date 8-10-99

Yer 1981-82 to 94-95

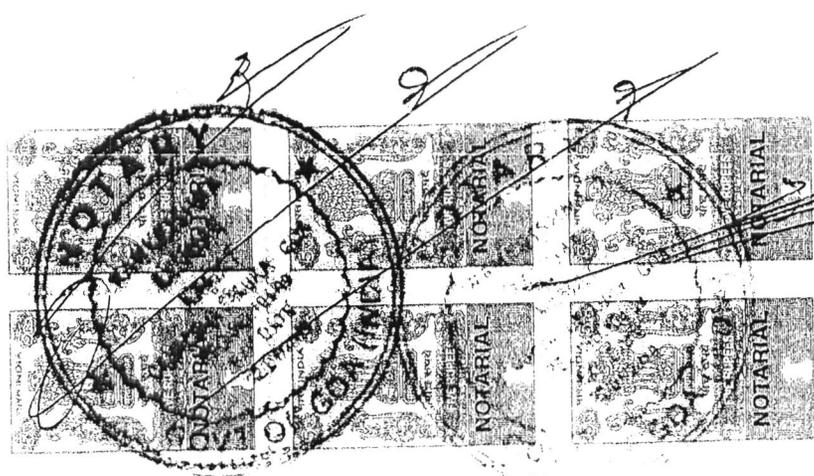
Reference to cash entry

Book \_\_\_\_\_

Signature and Designation of  
*[Signature]*  
Issuing Officer

Page No. \_\_\_\_\_

The seal of the fund shall be affixed to each Receipt before it is issued.  
The carbon copy shall be retained and the original issued.



CERTIFIED TO BE TRUE COPY OF THE ORIGINAL

*[Signature]*  
RAMKRISHNA RAMDAS  
NOTARY  
CANACONA

STATE OF GOA, INDIA  
REG. NO. 1636 of 2015  
DATE 08-05-2015

TRUE COPY OF ORIGINAL



## OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आशोदा

काणकोण - जोडा

PH.NO.2647357



(Website: www.villagepanchayatagonda.com) E-mail ID: sapanch.v.p.agonda@gm (i) (com)

Ref.No. VPA/CAN/2023-24/ 406

Dated: 16/07/2023

Shri. Vijay Komarpant,  
R/O. 2<sup>nd</sup> Floor, Omkar Building,  
Near KTC Bus Stand, Canacona-Goa.



Sub: Information under R.T.I. Act 2005.

Sir,

With reference to the above subject I am submitting herewith required information as under,

- N.O.C. dated 30/03/1985 bearing No. VPA/CAN/1984-85/146----  
**Enclosed.**
- N.O.C. dated 09/05/1984 bearing No. VPA/CAN/1984-85/23----  
**Enclosed.**
- N.O.C. dated 17/01/1991 bearing No. VPA/CAN/1990-91/228---  
**Enclosed**

This is for your kind information.

Thanking You,

Yours faithfully,

Secretary/PIO

Secretary

Village Panchayat  
Agonda Canacona - Goa

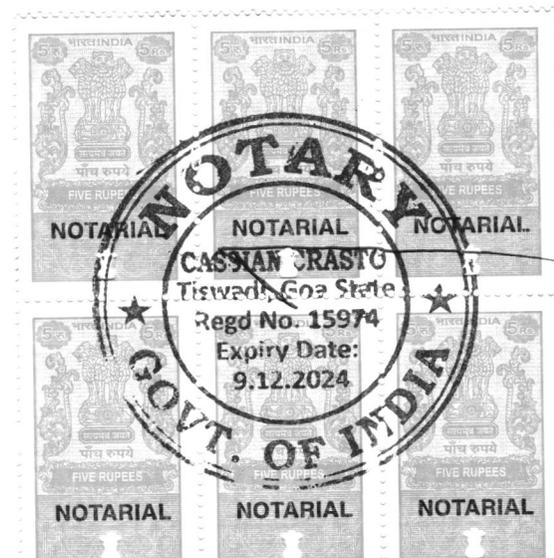
Certified true copy of original

Reg. No.: 6213

Date: 11/07/2023

CASSIAN CRASTO  
Advocate & Notary  
(Govt. of India)

Panaji, Tiswadi, Goa



TRUE COPY OF ORIGINAL



## OFFICE OF THE VILLAGE PANCHAYAT

Agonda - Canacona - S. Goa

ग्राम पंचायत आगोंदा

कान्णकोण - गोंदा

PH.NO.2647357



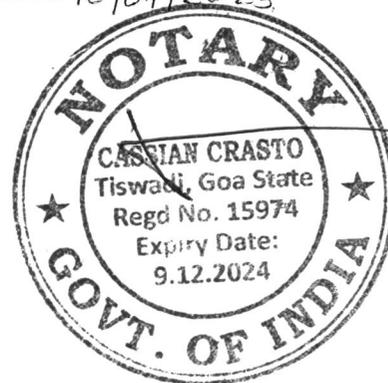
(Website:- www.villagepanchayatagonda.com)

(sarpanch.v.p.agonda@gmail.com)

Ref.No. VPA/CAN/2023-24/407

Dated: 10/07/2023

Shri. Vijay Komarpant,  
R/O. 2<sup>nd</sup> Floor, Omkar Building,  
Near KTC Bus Stand, Canacona-Goa.



Sub: Information under R.T.I. Act 2005.

Sir,

With reference to the above subject I am submitting herewith required information as under,

1. Extract of the outward register of below mentioned copies
  - a. N.O.C. dated 30/03/1985 bearing No. VPA/CAN/1984-85/146----  
**Enclosed.**
  - b. N.O.C. dated 09/05/1984 bearing No. VPA/CAN/1984-85/23----  
**Enclosed.**
  - c. N.O.C. dated 17/01/1991 bearing No. VPA/CAN/1990-91/228---  
**Enclosed**

This is for your kind information.

Thanking You,

Yours faithfully,

  
Secretary/PIO  
Secretary

Village Panchayat  
Agonda Canacona - Goa

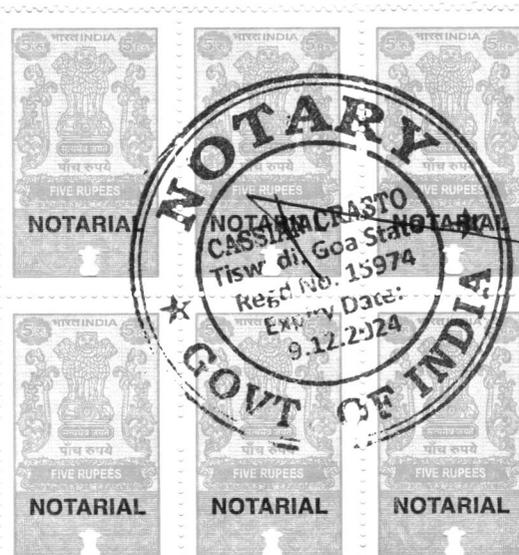
Certified true copy of original

Reg. No.: 6211

Date: 11/07/2023

**CASSIAN CRASTO**  
Advocate & Notary  
(Govt. of India)

Panaji, Tiswadi, Goa





OFFICE OF THE VILLAGE PANCHAYAT

Agonda, Canacona S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोवा.



Date: 30.03.2024

NO OBJECTION CERTIFICATE

This is to certify that this Village Panchayat, Agonda, Canacona, Goa, have no objection to repair and renovate House bearing No. 439 of Smt. Maria Fernandes, at Val, Agonda, in Village Panchayat, Agonda, Canacona, Goa.

The applicant is permitted to carry out the repairs as under :

Plastering of existing wall, roof to be repaired by replacing damaged wooden items, repairs of RCC slab, changing of doors and windows, fitting floor tiles, etc., without extending the plinth area of the said house its 465 sq. Mtrs and also repairing of existing compound wall and Pathway.

Further repair is permitted for wooden structure of 250 Sq. Mtrs in House bearing No. 439 at Val, Agonda.

This certificate is issued at the request of the applicant to produce before concern department.



*[Signature]*

Sarpanch  
Village Panchayat,  
Agonda, Canacona, Goa.

DEPUTY PUBLIC INFORMATION OFFICER

*[Signature]*

PUBLIC INFORMATION OFFICER  
VILLAGE PANCHAYAT AGONDA  
CANACONA - GOA

Sr. No.	Date of Despatch	To whom sent	Subject Matter
---------	------------------	--------------	----------------



141	8/3/24	B. D. C Camin	Bond get ... for your ...
-----	--------	------------------	------------------------------

142	8/3/24	"	Request to get ... ... for ... ... ..
-----	--------	---	---

143	"	The Head Engineer Department of water supply - Can	Request for ... water supply
-----	---	--	---------------------------------

"	"	Executive Engineer P. W. D. Department of water supply Fátorda - Marg	"
---	---	---	---

CERTIFIED COPY UNDER R.T.I. ACT

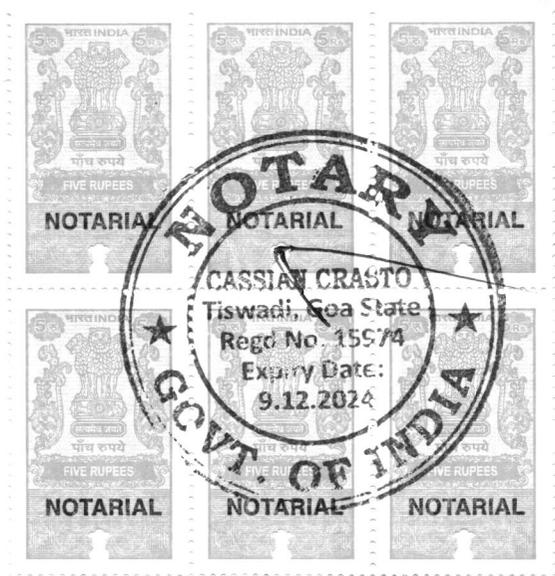
PUBLIC INFORMATION OFFICER  
VILLAGE PANCHAYAT AGONDA  
CANACONA - GOA

144	30/3/24	Govind Bandaru -	"
-----	---------	------------------	---

145	"	Vimal G. Bandaru	"
-----	---	------------------	---

146	4/5	"	"
-----	-----	---	---

146	"	maria fernandes Val Alramat	No objection certificate
-----	---	--------------------------------	--------------------------



Certified true copy of original

Reg. No.: 6207

Date: 11/02/2025

**CASSIAN CRASTO**  
Advocate & Notary  
(Govt. of India)

Panaji, Tiswadi, Goa



OFFICE OF THE VILLAGE PANCHAYAT

Agonda, Canacona S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोवा

Date 09/05/1988

NO OBJECTION CERTIFICATE

This is to certify that this Village Panchayat, Canacona, Goa, have no objection to repair and renovate House bearing No. 438 of Concessions, Fernandes at Agramat, in V.P. Agonda, Canacona, Goa.

The applicant is permitted to carry out the repair work as under:

Plastering of existing wall, Roof to be repaired by replacing damaged wooden items, changing of doors and windows, floor tiles etc., without existing the plinth area of existing House i.e 338 Sq Mtrs and repairing of compound wall and pathway.

This certificate is issued at the request of the applicant to produce before the concern department.



*[Signature]*  
Village Sarpanch,  
Village Panchayat,  
Agonda, Canacona, Goa

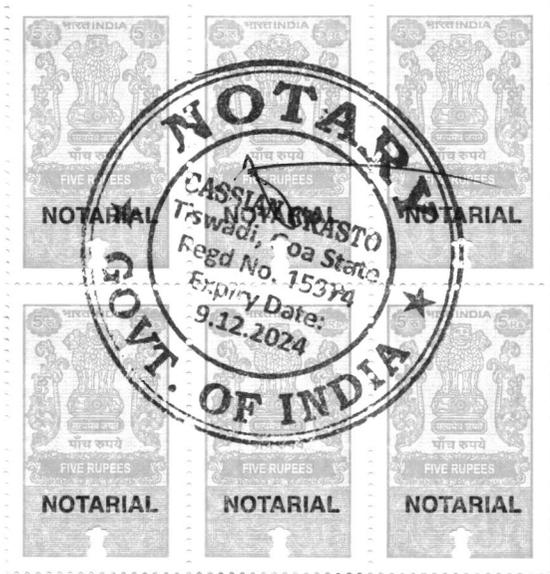
CERTIFIED COPY UNDER R.T.I. ACT



*[Signature]*  
PUBLIC INFORMATION OFFICER  
VILLAGE PANCHAYAT AGONDA  
CANACONA - GOA



Sr. No.	Date of Despatch	To whom sent	Subject Matter
17	5.5.84	B.D.O. Canacona	Annual account the year 1983-84
18	5.5.84	)	B/LIA of Bambas water etc
18	2.5.84	)	Information of two water at Agonda
19	7.5.84	To: Rep. Father of Agonda, Canacona	Regarding
20	7.5.84	B.D.O. Canacona	Monthly
21	9.5.84	B.D.O. Canacona	No 2/VP/Illegal/84/1000 Dt. CERTIFIED COPY UNDER R.T.I. ACT
27	9.5.84	Manduldas Canacona	PUBLIC INFORMATION OFFICER VILLAGE PANCHAYAT AGONDA CANACONA - GOA
22	"	Conceicao Fernandes Agonda	No objection



Certified true copy of original

Reg. No.: 6218

Date: 11/07/2023

**CASSIAN CRASTO**

Advocate & Notary

(Govt. of India)

Panaji, Tiswadi, Goa

No. /VPA/CAN/ 1990/51

OFFICE OF THE VILLAGE PANCHAYAT

Agonda, Canacona S. Goa

वillage पंचायत आगोंदा

काणकोण - गोवा.

Date 17.1.1991

Read : Application dated 27th Dec. 1990 from Maria Fernandes, R/o Val, Aramat, Agonda, Canacona, Goa. Request for NOC to start Guest House & Restaurant in House bearing No. 439.

NO OBJECTION CERTIFICATE

This panchayat has no objection to start Guest House & Restaurant in the premises. House bearing No. 439, situated at Val, Aramat, Agonda, Canacona, Goa by Mrs. Maria Fernandes, R/o Val, Aramat, Agonda, Canacona, Goa provided the necessary formalities from the authorities, concerned or complied.

This certificate has been issued to her on her own request.



Sd/-  
Village Panchayat  
Agonda, Canacona, Goa

CERTIFIED COPY UNDER R.T.I. ACT



*[Signature]*  
PUBLIC INFORMATION OFFICER  
VILLAGE PANCHAYAT AGONDA  
CANACONA-GOIA

EXPENSE REGISTER

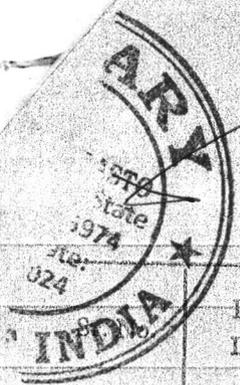


File reference regarding in ward No. if any	Postage Drawn		Postage Expended		Remarks
	Rs.	P.	Rs.	P.	
act. logs in V.P. Agonda					
the act in V.P. Agonda					
done by Marcus L. Fernandes					
with date					
for repair T.M.P. / work					
Retained for house no 139					
act.					
expenses in V.P. Agonda					
act.					
act.					

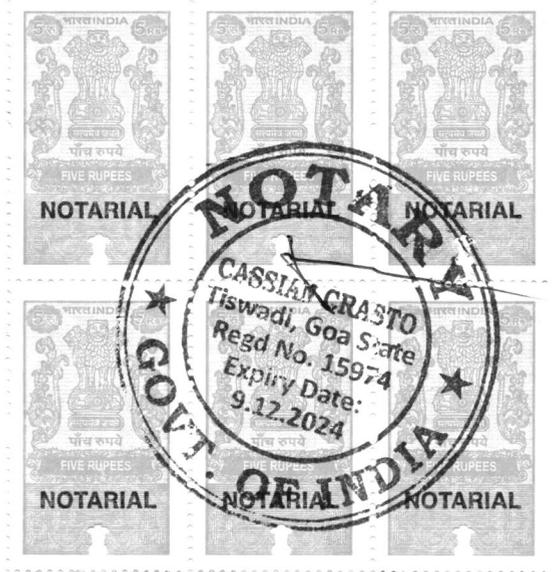
CERTIFIED COPY UNDER R.T.I. ACT

PUBLIC INFORMATION OFFICER  
VILLAGE PANCHAYAT AGONDA  
CANACONA-GOIA

OUT WARD CORRESPONDENCE



	Date of Despatch	To whom sent	Subject Matter
223	9/1/79	A.M.H. Bysani Sub. Div. IV, W.D. 22 P.H.E., P.W.D. (Cane)	Referend - of Pipe line
224	7/1/79	do	Extension of Pipe
225	11/1/79	A.M.H. Bysani P.W.D. Div. IV W.D. VI (C.R. & B.) Cane	Extension of Pipe
226	17/1/79	Excise Inspector Canacona Goa	Grant of license for alcohol
227	12/1/79	do	Grant of license for alcohol
228	11	manu folder	no l for man...
229	23/1/79	Notice of 9.5.	CERTIFIED COPY UNDER R.T.I. ACT
230	19/1/79	Sanjivani V.P. Goa B.P.O. C	Notice of no...
231	6/3/79	M.V.P. Member V.P. Agonda	PUBLIC INFORMATION OFFICER VILLAGE PANCHAYAT AGONDA CANACONA-GOIA
232	9/1/79	P.W.D. C	no l for man...



Certified true copy of original

Reg. No.: 6220

Date: 11/07/2025

**CASSIAN CRASTO**  
Advocate & Notary  
(Govt. of India)  
Panaji, Tiswadi, Goa



**COASTAL ZONE MANAGEMENT PLAN**  
GOA

Sheet No: D 43 B 16SE  
Projection: UTM    Datum: WGS 1983    Map No: GA 2

**Legend**

- Light House/Beacon
- Fish Landing/Coastal Ramp
- Water Quality Monitoring Station
- Multi Purpose Cyclone Shelter
- Shore Gate - Pre 1981
- Road
- Railway Line
- High Tide Line
- Low Tide Line
- Seawall
- Bound - Prior to 1981
- Fishing Vessel Boundary
- Village Boundary
- Municipal/Urban boundary
- Tank Boundary
- ▨ Authorized Structures
- ▲ Khazan Land
- ▲ Ecol. Park/Int. Mending Area
- ▲ Jetty/Shipyard/Ramp
- Fishing Zone
- Fisherman Community Complex
- Aquaculture/Outpost
- Waterbody

**CRZ Lines & Boundary**

- Hatched Line
- 100 m Line in CRZ III Area
- 200 m Line - NDZ
- 500 m Line Beyond CRZ Boundaries
- CRZ Boundary
- (Hatched Line) CRZ Line, 100 m width of the coast, minimum 100 m wide for the above categories.

**CRZ CATEGORY**

**CRZ - I**

- CRZ - IA
- 50m Mangrove Buffer Zone - CRZ - IB
- CRZ - IC

**CRZ - II**

- CRZ - IIA
- CRZ - IIB

**CRZ - III**

- No Development Zone
- 100 m up Slope from H.T.L.

**CRZ - IV**

- CRZ - IVA
- CRZ - IVB

**GA 1**

**GA 2**

**GA 3**

**GA 4**

**DATA SOURCE**

<ul style="list-style-type: none"> <li>1) National Centre for Sustainable Coastal Management</li> <li>2) CRZ - II</li> <li>3) Bureau of India</li> <li>4) CRZ - I Line</li> <li>5) CRZ - II Line</li> <li>6) CRZ - III Line</li> <li>7) CRZ - IV Line</li> <li>8) CRZ - V Line</li> <li>9) CRZ - VI Line</li> <li>10) CRZ - VII Line</li> </ul>	<ul style="list-style-type: none"> <li>1) Department of Fisheries, Goa</li> <li>2) Planning Commission, Planning Dept. Goa</li> <li>3) Planning Dept. - Internal Control, Planning Dept. - External Control</li> <li>4) Department of Water Resources, Goa</li> <li>5) District Collector, South Goa District, Anand, Goa</li> </ul>	<ul style="list-style-type: none"> <li>1) State Pollution Control Board, Goa</li> <li>2) Water Quality Monitoring Station, Goa</li> <li>3) District Department of Environment and Climate Change, Goa</li> <li>4) District Aquaculture, Veterinary, Fisheries, and Beekeeping, Goa</li> <li>5) Department of Fisheries and Aquaculture, and Shell and Lobster Farming Department, Goa</li> <li>6) Department of Fisheries, Goa</li> <li>7) Department of Fisheries, Goa</li> </ul>
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CRZ - Coastal Regulation Zone    NDZ - No Development Zone    H.T.L. - Highest High Watermark & Low Watermark

**PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2011**

Scribbled by	Checked by	Discussed by	Approved by
Director, NCSM National Centre for Sustainable Coastal Management Ministry of Environment, Forests & Climate Change Government of India	Director, NCSM National Centre for Sustainable Coastal Management Ministry of Environment, Forests & Climate Change Government of India	Secretary (Env) 3 Government of Goa Secretariat, Panaji-Goa Director (Env), A. Secy Department of Environment & Climate Change Government of Goa	Director, NCSM National Centre for Sustainable Coastal Management Ministry of Environment, Forests & Climate Change Government of India

**NCSM**  
National Centre for Sustainable Coastal Management  
Ministry of Environment, Forests & Climate Change  
Government of India

Department of Environment and Climate Change  
Government of Goa

Page 2 of 17